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ITEM NO.10

COURT NO.5 SECTION IX  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32382/2015  
(Arising out of impugned final judgment and order dated 08/07/2015  
in FA No. 236/2014 passed by the High Court of Bombay at  
Aurangabad)

RAJENDRA Petitioner(s)

VERSUS

SANJAY AND ORS. Respondent(s)  
(With appln. (s) for permission to file additional documents and  
interim relief and office report)

Date : 09/02/2017 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE MADAN B. LOKUR

HON&#39;BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ankur Pradhan, Sr. Adv.

Mr. J.N. Singh, Adv.

Mr. Rahul Baid, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the petitioner.

We find no merit in the petition.

The special leave petition is accordingly dismissed.

(Meenakshi Kohli) (Jaswinder Kaur)

Court Master Court Master